

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-469 (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
08.11.2017**

**NAME OF THE COMPANY: Shri Arvind Bhardwaj & Anr Vs. M/s ABW
Infrastructure Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s): Counsel for the Petitioner.

For the Respondent (s): None

ORDER

The present petition has been wrongly filed invoking the provisions of Section 9 of the IBC. Ld. Counsel for the Petitioner wishes to withdraw the same with liberty to file the petition under Section 7 of the IBC as a financial creditor.

Dismissed as withdrawn. Liberty granted subject to statutory limitations

Sd-

(S. K. Mohapatra)
Member (T)

Sd-

(Ina Malhotra)
Member (J)